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RAJYA SABHA

Matter raised

Monday[^] the 21st December 1992/30, Agahayana 1914 (Saka)

The House met at eleven of the clock. Mr. Chairman in the Chair.

MATTER RAISED WITH PERMIS-SION AND CONSEQUENT DISFEN SING WITH QUESTON HOUR

Indefinite fast by Shri Atal Biliari Vajpayee

MR. CHAIRMAN: I am allowing the Leader of the Opposition to say something.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Under what rule?

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT): The other day, honourable Shri Yashwant Sinha while mailing his observations on the Ayodhya issue had used a term and I want to begin my submission with the same term. He had said: What the hell is happening?' And I want to know what the hell is happening

क्योंकि कल जं कुछ हुआ है वह तो एक ऐसी चीज है जिशको किसी भी अक्ल के खाने में डालने की कोशिस की जाए तो नहीं की जासकती। किसी कायदे काम्न...(ध्यवधान)

کیونکر کل جو کچھ مواہیے دہ تو ایک۔ ایسی چز یے جس کو کس بھی متعل کیے خانے میں قوالے کی کوشش کی جائے تو نہیں کی جاسکتی ۔ کسی 095- 45

SHRI H. HANUMANTHAPPA (Karnataka): I am on a point of order... (Interruptions). You can throw every rule... (Interruptions)

SHRI P. UPENDRA (Andhra Pradesh): Let him first complete. He

†[] Transliteration in Arabic Script.

has not even completed and he wants to raise a point of order! (*Interruptions*).

with permission

SHRI KAMAL MORARKA (Rajasthan) : Sir, you have allowed the Leader of the Opposition to speak, and they are not allowing... (*Interruptions*).

SHRI II HANUMANTHAPPA: I am on a point of order.

SHRI S. S. AHLJJWALIA (Bihar): There is no convention in the House. . . . (*Interruptions*).

SHRI V. GOPALSAMY (Tamil Nadu): Let him first make his Submission.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Sir, the hon. Member can raise his point of order after the Leader of the Opposition has complete... (Interruptions.)

MR. CHAIRMAN: Please sit down.

SHRI H. HANUMANTHAPPA: Let the Chair rule it out; but I have to raise my point of order.

MR. CHAIRMAN: There is no point of order during Question Hour. So please sit down.

SHRI YASHWANT SINHA (Bihar) : Mr. Chairman, you have allowed the Leader of the Opposition to Say something in this House and if it is blocked by the Treasury Benches...SHRI N. K. P. SALVE (Maharashtra) : No, we do not block it.

SHRI YASHWANT SINHA: ... the entire blame will lie on them. We want to hear him.

SHRI MENTAY PADMANABHAM: Let him complete his speech and then

[Shri Mentay Fadmanabham]

you can allow any hon. Member to raise a Point of order... (Interruptions).

Matter raised

SHRI P. SHIV SHANKER (Gujarat) ; Sir, you have absolute discretion to suspend the Question Hour and allow anybody to speak. There is no difficulty. We are not questioning that discretion of yours which is absolute. But while he is trying to speak and somebody raises a point of order, we would request you to kindly hear him as to what exactly is the point of order and you can even rule *it* out.

SHRI MENTAY PADMANABHAM: You allow him to complete his speech and then you can allow the point of order.

MR. CHAIRMAN: Let m_e hear the Minister of Parliamentary Affairs. (Interruptions)

श्रीमती सुक्षमा स्वराज (हरियाणा) : महोदय, ... (व्यवधान) ग्रापकी परमिशन पर प्वाइंट ग्राफ प्रार्डर नहीं हो सकता । यह मेरा सबमिशन है ।

THE MINISTER OF STATE IN THE MINISTRY PARLIAMENTARY OF AFFAIRS MINISTER AND OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); Mr Chairman, Sir, you have permitted the Leader of the Opposition to raise some point. On that, we do not have any objection. It is your discretion. But on the point of order, it is up to you to give a decision. It is up to you to give a decision whether the point of order is tenable or untenable. We will abide by your decision. Question Hour is in your hands.

MR. CHAIRMAN: My decision is, no point of order.

श्वी सिकन्दर बखत: सदर साहव. मैं यह अर्ज कर रहा हूं कि कल की मीटिंग इंडोर स्टेडियम में होने वाली थी । 144 की धारा इंडोर स्टडियम में कहीं लागू नहीं होती । कल लोगों को स्टाटिंग प्वाइंट से----कौन कौन सी जगहों का जिक

करूं, ग्राई.टी.ग्रो. से, लक्ष्मी नगर से, धौलाकमां से, जिनगर से, शक्ति नगर से, बिड़ला मन्दिर के दरवाजे तक बंद कर दिये गवे कल । कुछ समझ में नहीं आता है । लोगों को मीटिंग के स्थान पर यहंचने से रोका गया और अटल बिहारी वाजपेयी साहब जो वहां की मीटिंग में बोलने जा रहे थे वे अभी अपने दफ्तर के दरवाजे से निकते थे कि उनको निकजते वक्त ही गिरफ्तार किमा गया। यह कित किल्म की... (ब्यवधान), किप कायदे कानून के मातहत रोका गया । सदर साहब, मैं यह कर्ता चाहता हूं कि रोजाना देहली में रैलीन निकाली जा रही हे...(व्यवधान) रैली ग 117 না रही हैं... (व्यद्यधान)

شرى سكندر بحست ، حدد معاصب - يس يه عوض كرر ما يون كركل كى ميشنك الدود اسينته يس بو ف والى فقى - ١٣٢ كى دحار لا ندور اسينتم مي كهين لاكر ميس بوتى كل لاكون كو استارتنگ بوانند سے سے كون كونسى جگون كا ذكر كرون مسي ترى نگر سے - شكتى نگر سے دولالنواں سے ترى نگر سے - شكتى نگر سے برولالنواں سے ترى نگر سے - شكتى نگر اور الامندر مسي ترى نگر سے - شكتى نگر اور الامندر سے ترى نگر سے - شكتى نگر اور الامندر مسي مان بر جنب روكا كيا - اور ال يه بوك بار احيان ما مين اسى و خات بار سے مقد وہ البى اسي د د از كر دراز بار سے قان كم البى الد ميں بوك قاعد ما تين كه ما تحت روكا كيا باد ميں بوك خلال جارى بين ميں است مدان كا يا يور الي تكال جارى بين است ما محت دروكا كيا و الي الي مراك تكال جارى بين است ما محت دروكا كيا و الي ميں اليك حكال جارى بين اس ما تحت دروكا كيا و الي ميں دار 5

ماريك "مدانوليت"...

श्री एस. एस. अहलुवालिया : बिना परमिशन के थे... (व्यवधान) वहां दंगा कराना चाहते थे... (व्यवधान)

श्री सिकस्दर बख्तः मैं यह अर्ज करना चाहता हूं कि इंडोर मीटिंग के लिए पुलिस की... (व्यवधान)

حرى سكندر بخست - يس يدع من كرنا جايتا بور که اندور مینگ کے بیے یولیسس کی-« مداخلت".

MR. CHAIRMAN: I have heard your point. (Interruptions)

SHRI SIKANDER BAKHT: Sir, I only want to bring to your notice... (Interruptions)

MR. CHAIRMAN: I am asking the Government to give a reply to 'this. (*Interruptions*)

SHRI SIKANDER BAKHT: Sir, I just want to bring to your notice that no permission is required for an indoor meeting. Those people who hold the administrative charge of the Tal-katora Stadium had allotted the Stadium to us. (*Interruptions*)

SHRI S. S. AHLUWALIA: Have they taken permission from the...

श्री सिकन्दर बद्धन : यह दमन खत्म होना चाहिए । सदर साहब, खत्म नहीं हुया है । मैं यह कह रहा हूं कि यह दमन खरम होना चाहिए । कल मीटिंग नहीं करने दी गयी । हमारे लीडरों को गिरफ्तार किया गया । कुछ जमातों को बैन कर दिया गया । कुछ सरकारों को गिरादिया गया । यह दमन का राज कब तक चलेगा हिंदुस्तान में, यह कहना चाहता हूं मैं ग्रापसे । किस किस्म का राज चलेगा यह कहना चाहता हूं ग्रापसे (व्यवधान)

مرى سكندر بحت : يد دمن متم بوناچلىي. صدرحماصب ختم بنین زوایی میں بر میں بر کم ربا مور که یه دمن خون جو ناچاہیے . کل میں تک سب کر بے دن کمی جارے بیڈروں کو گرفتار کاگیا - بچوجماعتوں کو بیسن کردیاگیا - بچھ مرکاروں کو گرا دیا گیا۔ یہ دس کادان کب تك چار مندوستان ي . يد كبنا جا س بوں میں آب سے کس قسم کا داع جلے گا یہ کہنا چا بنا ہوں آپ سے... "مداخلت"...

SHRI MENTAY PADMANABHAM: Mr. Chairman, Sir, may I make a submission?

MR. CHAIRMAN: Please sit down. May I say something? Will you please listen to me? (*Interruptions*) The Leader of the Opposition. . . (*Interruptions*)

SHRI SUBRAMANIAN SWAMY: Why don't they object? (*Interruptions*) Why are they keeping quiet to what is happening in Tamil Nadu? (*Interruptions*) They are objecting here to this. In Tamil Nadu, the same thing is happening. (*Interruptions*)

MR. CHAIRMAN: All of you, please sit down. The Leader of the Opposition has made his point. I am asking the Minister of Parliamentary Affairs to clarify, on behalf of the Home Minister.

SHRI MENTAY PADMANABHAM: Sir, please allow us to say something on this. We want to say something on what the Leader of the Opposition has said. Before you allow the Government to react, please allow some of us to say something on this. (Interruptions)

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SHRI SIKANDER BAKHT: Sadar Sahab. mv leader is on fast.

कहते हैं कि वे इस चीज के खिलाफ हैं (व्यवधान)

of our conditions is that there should be no restrictions on. us from holding public meetings in a peaceful manner. (Interruptions)

MR. CHAIRMAN: I am asking the Minister to reply. (Interruptions)

SHRI SIKANDER BAKHT: Sir, I want to bring your notice that my leader is on fast. It is on certain conditions. I am only reading out to you these conditions so that the Government can react to it and decide. One condition is that there should be no restrictions on the BJP from holding public meetings in a peaceful manner to place its point of view, in exercise of its democratic right, before the people of India. The second condition is, no hindrance to the normal functioning of the BJP asia political organisation. The third condition is, no arrest of BJP workers on grounds of their past association with the RSS, whose activities stand suspended because of the ban. I .would like the Government to react to this.

MR. CHAIRMAN: May I ask Mr. Jaipal Reddy to speak? (*Interruptions*). I will allow you.

SHRI P. UPENDRA: I may also be allowed to make a point. This is an important matter.

MR. CHAIRMAN: All right, I wiU allow you.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Mr. Chairman, we find ourselves caught, between the devil of a vile BJP and the deep sea of a blundering Government. I do not know. how to respond to this situation. Yesterday the Government gave an impression to the country that it does not have a sense of direction, it does not have a sense of proportion.

I do not agree with any of the demands made by Mr. Atal Behari Vajpayee. They are all politically motivated, but....

SHRI P. SHIV SHANKER: Is it a discussion that we are going to have? (*Interruptions*).

SHRI S. JAIPAL REDDY: But I would like to be informed as to why... (*Interruptions*) the Government did not permit an indoor stadium meeting. (*Interruptions*).

AN HON. MEMBER: We have not suspended the Question Hour.

SHRI SURESH KALMADI (Maharashtra): This is entirely a new procedure being followed.

SHRI S. JAIPAL REDDY: This is a case of bungling on the part of this Government which does not deserve to rule the country any more.

SHRI YASHWANT SINHA: Mr. Chairman, Sir, we find from newspaper reports that yesterday the hon. Home Minister Vajpayee had gone to see Mr. Atal Behari at the spot where he is fasting and we also find' from the reports that he mentioned to Vajpayee that he did not know that Mr. the meeting had been banned. If this is happening in Delhi and the hon. Home Minister of India is not aware of what is happening in Delhi, then I would like to repeat what I said the other day, what the hell is happening in this country, who is responsible for what is happening in this Country? Let me make it very clear that whereas we will not allow BJP to trample upon democracy, we shall also not allow the ruling party to trample upon our dlemocratic rights. We shall uphold them and resist all attempts to trample any of our democratic rights, wherever it might come from.

SHRI P. UPENDRA: Sir, Just now I met Atalji and got a first hand account and it is a very serious matter. If a man like Shri Atal Be-hari Vajyapee could be prevented from holding an indoor meeting, I do not know where we are leading to. Whatever may be the follies of the BJP, we cannot allow emergency conditions to return. I strongly condemn this action.

MR. CHAIRMAN: Mr. Subra-manian Swamy. ... (Interruptions). I will come to you afterwards.

SHRI SUBRAMANIAN SWAMY: Sir, the issue that is being raised by the Leader of the Opposition, Mr. Bakht, is that the fundamental right to assemble has been abridged or denied, they are protesting on that and their leader Mr. Vajpayee has gone on fast, demanding certain conditions to be met.

At the outset, I would like to say that the conditions which have been listed by Mr. Vajpayee are already being met by the Tamil Nadu Government (Interruptions)

SHRI G. SWAMINATHAN (Tamil Nadu): He is obsessed with Tamil Nadu... (Interruptions)

SHRI SUBRAMANIAN SWAMY: I am telling what is actually happening in Tamil Nadu also. The Anna DMK Government should also be dismissed because they are also not iallowing free assembly. The day before yesterday I was not allowed' to hold a fast and goondas were let loose. Janata Party workers were there... (Interruptions). The same thing, of which they are complaining now, is happening in Tamil Nadu but they are not complaining of what is happening there (*Interruptions*). Therefore I demand dismissal of the Tamil Nadu Government also. (Interruptions).

with permission

MR. CHAIRMAN: I am allowing Mr. Padmanabham.

SHRI MENTAY PADMANA-BHAM: Sir, what has happened yesterday is really very, very shameful, and this Government is going on committing one mistake after vano-ther. This Government has no right to exist. That is the reason why I demand the resignation of the Minister and this Government. If a man like Shri Atal Bihari Vajpayee was arrested-later on he was let off: that is a different thing-it means that this Government lacks direction and has no sense Sir, way back in 1979, Mr. Charan at all Singh arrested Mrs. Gandhi and had given a new lease of life to the Congress (I) This Government is Party then. committing the mistake by same arresting Mr. Vajpayee, and this Government is doing the greatest harm to this country. Therefore, I demand the resignation of this Government. ... (Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): Mr. Chairman, Sir, on behalf of the Members of this House, S plead with Vajpayeeji to withdraw his fast.

SHRI KAMAL MORARKA: Sir, he is pleading on behalf of the Members of this House. Who has given him the right to plead on our behalf? ... (*Interruptions*) ...

SHRI V. NARAYANASAMY I am pleading ... (Interruptions) .. Sir, section 144 Cr. P.C is in force in the Delhi area, but what happened' there? Hundreds of people gathered with weapons and, in the name of assembling in the streets they created a law and order problem in the area. In the name of BJP, RSS and other cadres gathered there and tried to create a law and problem within the city limits. Unlawful assembly has been banned. When it was not [Shri V. Narayanasamy] allowed how have these people been allowed to gather and go in a procession? What is the answer? (*Interruptions*) ... My feeling is, Sir, in the Delhi area they are searching for a mosque for demolition. ..

... {Interruptions)...

MR. CHAIRMAN: You have said it now. Please sit down now. ... (*Interruptions*) ...

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, it is an irresponsible statement—which has been made just now—to say that a particular lot of people assembled in search of a mosque for demolition . . . (Interruptions) ...

SHRI MENTAY PADMANA-BHAM: Sir, this is an irresponsible statement without any credible backing. Therefore, I request you to expunge this remark. (Interruptions)

MR. CHAIRMAN: Please let us not have this cross-talk. I am prepared to allow each Member—as many as possible—to say something. If you please keep quiet, theri I think we can listen to everybody. Now I call Shri Gopalsamy to say something.

SHRIMATI RENUKA CHOW-DHURY: Sir...(Interruptions)..

MR. CHAIRMAN: I will call you afterwards.

SYED SIBTEY RAZI (Uttar Pradesh): Ask the Government, Sir. ... (Interruptions) ...

SHRI V. GOPALSAMY: Sir, we are seriously concerned about the decision of Shri Atal Bihari Vajpayee to go on a indefinite fast. Sir, I want to make my submission On behalf of my party in no uncertain terms, that we are second to none to fight the diabolical concept of *Wndutva* and *Sangh Parivar...* (*Interruptions*)... Sir, the Government headed by Mr. Narasimha Rao will go down in the pages of the

Guinness Book of Records for bungling and inaction. This Government has miserably failed.

SYED SIBTEY RAZI: Sir, can he cast aspersions on the Government like this? No, no... (*Inter, ruptions*)...

SHRI V. GOPALSAMY: If they resort to repeat their actions of the days of Emergency. I would like to give a strong warning that again they will be thrown into the dustbin of history. Now what appears from the Press reports is that they have decided to stifle the voice of the Opposition and curtail the freedom of expression. It is a danger signal. Again they will be thrown by the people into the dustbin of history... (Interruptions)

I do not support any of the steps which the Government is taking to stifle the voice of the Opposition.

MR. CHAIRMAN: Please sit down. You have finished it. Dr. Bhattachar-ya. . .. (Interruptions) I will come to you next.

SHRI BHUBANESWAR KALITA (Assam): Has the Qujest,ion Hour been suspended? We want a ruling from you, Sir. whether the Question Hour has been suspended.

MR. CHAIRMAN: I am suspending the Question Hour in the circumstances... (*Interruptions*) Please. Mr. Bhattacharya.

SHRI CHATURANAN MISHRA (Bihar): A point of order.

MR. CHAIRMAN: After him.

SHRI CHATURANAN MISHRA: A point of order... (Interruptions)

Mr. Chairman, Sir, you have every right to do anything in the House. But take the consent of the House to suspend the Question Hour. On your own you cannot suspesd' the

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Question Hour. Ask the House, take its permission and then you can suspend the Question Hour under the rules. On your own you cannot suspend the Queston Hour. ... (*Interruptions*). It could be allowed... (*Interruptions*) You have allowed something else... (*Interruptions*)

MR. CHAIRMAN: I have suspended the Question Hour in view of the obvious stats of affairs in the House. It is very clear to you. It is very clear.

Dr. Bhattacharya.

SHRI MENTAY PADMANA-BHAM: The Chair has every right to suspend the Question Hour if he thinks that it is necessary t_0 do so. There is, no need to take a consensus of the House.

PROF. SAURIN BHATTACHARYA: (West Bengal): Mr. Chairman, Sir. under circumstances every normal body would have upheld what the said Leader of the Opposition re their right to hold meetings, garding and peaceful meetings uninterrupted political activity. But, what was done by them and their allies at Ayodhya on December 6, has pleaced' them outside the pale of the Constitutio'n, outside the pale of I should say, the civilised nation. While the Government, by its complete inac tion, has proved itself unworthy of running the country, the BJP can responsibility not escape the for bringing the country to the brink of Therefore, they should disaster. ponder over it, they should have introspection and they should return to sane ideas.

MR. CHAIRMAN: Mr. Salve... (*Interruptions*) I am coming to you Please, please.

SHRI M. M. JACOB: One moment, Sir.

SHRI N. K. P. SALVE: Sir, I am one of those who consider that the voice of Shri Atal Bihari Vajpayee in their party is a voice of sanity and it is a voice of moderation.

with permission

SHRI KAMAL MORARKA; Like that of your in your party.

SHRI N. K. P. SALVE: We need to strengthen that voice.

SHRIV. GOPALSAMY: Therefore you had arrested him... (*Interruptions*)...

SHRI N.K.P. SALVE: Mr Gopal listen. Sometimes be serious in your life.

We want to strengthen that voice, and we want to strengthen that approach and attitude in their party. Let that be clear.

There is one more thing which I must clarify for my v ery esteemed friends. Shri Jaipal Reddy and' honourable Shri Yashwant Sinha. Let the record be put straight, wr don't want democratic rights to be trampled upon in any manner whatsoever. (*Interruptions*)

I assure you, I assure you. There are difficult... (Interruptions) Please do understand it.

SHRI V. GOPALSAMY: Personally you are a good man.

SHRI DIGVIJAY SINGH (Bihar): 1 support you, Salve Ji, We are with you.

SHRI KAMAL MORARKA: Salve Sahabji you are a voice of sanity in your party. Please c-rry on.

SHRI N.K.P. SALVE: Therefore. Kamal, kindly listen to me That is the minimum courtesy I expect from all of you.

[Shri N. K. P. Salve]

Sir, I want to submit this with great respect. The Hom_e Minister is here. He deals with the situation. But what is required immediately is that instead of precipita- ' ting the situation I have two suggestions to make. Number one, all of us should go and persuade Atal Bihari Ji Vajpayee to give up his fst.

SOME HON. MEMBERS: No. ... (Interruptions)...

SHRI N. K. P. SALVE: Sir, I am submitting this. I said this is my personal opinion. He should be persuaded to give up his fast, because this is not the time to stipulate these conditions. The codition in the country is far from normal. The condition in the country is still very serious. minorities are still languising under The mortal fear of their life, security, liberty and honour. What is required is to restore confidence in the minds of the minorities and Atal Bihari Ji should join all those forces who want to restore that confidence in the minorities. This is not the time to stipulate conditions. This is the time to ensure that normalcy is restored! in the country. That is my submission.

श्री एस. एस. अहलुवालिया : सभापति महोदय, कल की जो घटना घटी है, यह प्रापने ग्राप में एक दुर्भाग्यपूर्ण घटना है और यह दुर्भाग्यपूर्ण इसलिए है कि हमारा देश गणतंत्र में विश्वास करता है और एक गणतंत्रिक देश होने के नाते हरेक प्रादमी का ग्रपना गणतांत्रिक प्रधिकार है, हरेक पार्टी का अपना एक गणतांत्रिक प्रधिकार है । मैं कल की घटना को दुर्भाग्यपूर्ण सलिए कहता हूं कि कल ग्राग्र दी.जे.पी. एक शांति-मार्च कर रही थी या एक ऐसी मीटिंग करना चाहती श्री ... (अयवधान)... ग्रेर, बोलने दो, न बाबा । मेरे पास आपसे ज्यादा इन्फोरमेशन है ... (अयवधान)

महोदय, ग्रगर यह कोई शान्ति मार्च करके ग्राज के देश के माहौल को झान्त करने की मीटिंग कर रही थी ग्रोर उसके बावजूद दिल्ली एडमिनिस्ट्रेंगन या भारत सरकार ने उन्हें परमीशन नहीं दी तो यह दुर्भाग्य का विषय है, दुर्भाग्यपूर्ण है, निन्दनीय है, परन्तु मुझे यहां तक मालुम टुग्रा है यह मीटिंग शान्ति के लिए नहीं थी बल्कि इस मीटिंग का नाम ललकार दिवस था । मब यह ललकार किसके खिलाफ थी ? ... (व्यवधान) ... यह ललकार इस देश के पंथ निरपेक्ष सिद्धांत के खिलाफ थी ... (व्यवधान)

भो लक्खीराम अग्रवाल (मध्य प्रदेश): तानाशाही के खिलाफ थी ।

श्री एस. एस. अहलुवालिया: यहां पर अपनी तानाशाही इन्होंने 6 दि बर को अयोध्या में जो दिखाई है, इसी की एक नई ललकार देना चाहते ये कि वह तो एक झांकी है, मथुरा और काशी बाकी है । यह नारा देना रातां हे।... (व्यवधान)

महोदय, जब भी इस सदन में किसी भी विपक्ष के नेता के गणतांतिक ग्रधिकारों का हनन हुग्रा है तो मैंने ट्रेजरी बैंच की तरफ से भी खड़े होकर प्रपनी पार्टी का विरोध किया है । मैं कभी चूकता नहीं। मैं ग्राज भी नहीं चूकता, ग्रगर यह वाकई देश में शान्ति और अमन कायम करने के लिए इनकी एक ललकार होती । पर, इस ललकार के माध्यम से यह याद दिलाना चाहते हैं, **

उसी तरह यह इस देश की सारी... (व्ययधान)

महोदय, इस पर विचार करने की जरूरत है कि किन ग्रवस्थाय्रों में यह मीटिंग करना चाहते थे।...(व्यवधान)

SHRI £CAMAL MORARKA: Sir, 1 object to this. (Interruptions) ...

SHRI KAMAL MORARKA: Sir, this carwiot go on record. (*Interruptions*)

** Expunged as ordered by the Chair.

SHRI MENTAY PADMANA-BHAM: Sir, he is misquoting. He does not know anything about Jaya-prakash Narayan. (*Interruptions*) We take very strong objection to this (*Interruptions*)

SHRI SIKANDER BAKHT: That comment as uncalled for. *(Interruptions)*

MR. CHAIRMAN; Please allow me to say something. .. (*Interruptions^*) .. .I am allowing you to speak.

SHRI S. JAIPAL REDDY: Mr. Chairman, Sir, I am on a point of order. .. (Interruptions) ... I am on a point of order. .. (Interruptions) ...

SHRI YASHWANT SINHA: No, Sir, a reference has been made.

SHRI V. GOPALSAMY: He must apologise.

श्री सिकन्बर बख्त : रिमार्क्स को ... (व्यवधान) ... सदर साहब, में जानना चाहता हूं कि जय प्रकाश का नाम लेकर क्या यह सरकार दोबारा इमरजेंसी लवाना चाहती है? इसका मतलब क्या है? यह हिन्दुस्तान की खम्हूरियत को खत्म करना चाहते हैं, लोकतंत्र को खम करना चाहते हैं, क्या चाहते हैं यह? ... (व्यवधान)...

شری سکندرزخست : ریمارکس کو… ٔ مداخلت مدر مداحیب - یم جا ننا چا بتا ہوں کرج پک کا نام لے کر کیا یہ سرکار دوبارہ ایرجنی لگانا چا بتی بیر . اس کا سطلب کیا بیر یینبوشکان کی جمہور مت کو نعتم کر نا جا۔یتے میں یو کو *ختم کر*نا چا *سبتے ہیں۔ کیا چا سنتے ہو* SHRI S. JAIPAL REDDY: I am on

a point of order.

†[] Transliteration in Arabic Script.

SHRI V. GOPALSAMY; He should apologise to the House.

with permission

SHRI S. JAIPAL REDDY: I am on a point of order, Sir. .. (Interruptions) ... I am on a point of order, please. I have been permitted by the Chairman. .. (Interruptions) ... I am on a point of order. .. (Interruptions) ... I have been permitted by the Chairman. .. (Interruptions)... I have been permitted by the Chairman. .. (Interruptions) ... I am on a point of order. .. (Interruptions)... I am on a point of order. .. (Interruptions) ... I am on a point of order. .. (Interruptions) ...

MR. CHAIRMAN; I have to hear his point of order. .. (*Interruptions*).

SHRI S. JAIPAL REDDY: Mr. Jacob, Mr. Chairman has been good enough too identify me. ..(Interruptions)... On a point of order. You were good enough to identify me. .. (*Interrup-tions*) ... i am on a point of order.

SHRI M. M. JACOB: Sir, I was only trying to point out one thing, Sir. .. (*Interruptions*).. .In the confusion... (*Interruptions*)... You should have given us a chance to make our point clear.

SHRI YASHWANT SINHA: Mr. Ahluwalia must stand up in this House and apologise for his reference to Mt. Jaya Prakash Narayan. .. (Interruptions) ... He will have to apologise, there is no question. He will have to apologise. Nothing short of an apology from Mr. Ahluwalia will do. We will not accept an apology from anyonfe. ... (*(Interruptions)* ... Mr. Ahluwalia must apologise ' for the false statement made in this House.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Mr. Chairman, Sir, what I have to say is that... (Interruptions) ...

SHRI YASHWANT SINHA: Mr. Ahluwalia must apologise.

SHRI MUFTI MOHD. SAYBED (Uttar Pradesh): Mr. Chairman, Sir,

what Mr. Ahluwalia has said is very objectionable. He must apologise to the House.

Matter, raised

SHRI MENTAY PADMANA-BHAM; Or let him withdraw that remark.

MR. CHAIRMAN: Mr. Reddy, will you give your point of order?

SHRI S. JAIPAL REDDY: Mr. Chairman, Sir, I thank you for per-mititng me on Mr Ahluwalia's to say a few words remark. Mr. Ahluwalia has made a false and highly reprehensible reference to the memory of Lok Nayak Jaya Prakash Narayarn. * It is a historical fiction. Therefore, Mr. Ahluwalia must withdraw his charge and the Congress party must apologise. It should be removed from the record.

SHRI SIKANDER BAKHT: Mr. Chairman, Sir, I join Mr. Jaipal Reddy in demanding an apology from Mr. Ahluwalia. He has made absolutely uncalled-for remarks. (*Interruptions*). He must apologise.

श्री एस. एस. अहलुवालियाः सभा-पति जी, मैं बिहार का रहने वाला हूं जो जप प्रकाश नारायण जी की भमि है। मेरे दिल में उनके प्रति श्रद्धा है। मैं ने कुछ इतिहास के पन्ने पढ़े हैं ग्रीर मैं.... (व्यवधान)

SHRI MENTAY PADMANA-BHAM: He must withdraw his remarks .

SHRI V. GOPALSAMY; He must withdraw the remarks made against Mr. Jayaprakash Narayan. (Interrup tions).

MR. CHAIRMAN: May I say something? I think the reference to Shri Jayaprakash Narayan was out of context and not required in this discussion at all. Therefore,

*Expunged as ordered by the Chair.

would request Mr. Ahluwalia to kindly withdraw it. It was not relevant to what we were discussing today. I would request him to withdraw that.

श्री एस. एस. अहलुवालिया ः सभा-पति जी, मैं सिर्फ इतना चाहता हू... (व्यवधान)

डा. जिनेन्द्र कुमार जैनः (मध्य प्रदेश): पहले माफी गांगो। (व्यवधान)

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): We do not want any explanation. We want an unqualified apology.

SHRI S. S. AHLUWALIA: Sir, if, they do not allow me to speak, how can I withdraw? (*Interruptions*).

SHRI PASUMPON THA. KIRUT-TINAN (Tamil Nadu): Sir, we do not want any explanation from him. Let him apologise first.

SHRI V. GOPALSAMY: Nothing short of an apology will do.

MR. CHAIRMAN: Let us listen to what he is giong to say. I have asked him to do something. Let me listen to what he says. (*Interruptions*).

SHRI INDER KUMAR GUJRAL (Bihar): Sir, I -rise on a point of order. Mr Chairman, the issue before the House is unfortunate and that is, an hon. Member of this House, exhibiting utter irresponsibility, has uttered words which are not acceptable to any part of the House. He does not need to give any preamble. He has only to say that he apologises unconditionally. That is all.

MR. CHAIRMAN: Are you withdrawing it, Mr. Ahluwalia?

SHRI S. S. AHLUWALIA : Sir, they should let me speak first. If they do not allow me to speak, how can I withdraw? Let me speak. (Interruptions) MR. CHAIRMAN. He has been allowed to express himself. He wants to say something before withdrawing it.

SHRI S. S. AHLUWALIA: I have got a right to explain things in the House. I have got my right, as a Member of this House, to explain undfer what circumstances I have mentioned this. I have every right to do that. (Interruptions),

SHRI S. JAIPAL REDDY: We do not want any preamble. He must apologise or he must be named. We are not prepared to listen to any preamble whatsoever.

SHRI YASHWANT SINHA: I am sorry that this is not the way to express... (*Interruptions*)

SHRI V. GOPALSAMY: Let him apologise first.

SHRI S. JAIPAL REDDY: No 'buts' and 'its'.

श्री एस. एस. अहलुवालियाः समा पति जी, मैंने जैसाकहा है कि मैं बिहार को रहने वाला हूं और जय प्रकाश नारायण जी के प्रति मेरे मन में काफी श्रद्धा है। (व्यवधान) ग्रौर ध्रगर त्राजची. जे. पी. के कुकुत्यों का उल्लेख करते हुए मैंने जय प्रकाश नारायण जी का नाम लिया और ग्रगर उससे किसी को चोट पहुंची है तो मैं क्षमा मांगता हं और ग्रेंगर....(व्यवधान) में कभी भी संकोच महसुस नहीं करता। मल्क में आग लगाने के लिए इन्होंने ललकार दिवस का पालन करने की कोशिश की थी और मुल्क में एक नया दंगा भड़काना चाहते हैं। पुलिस ने जो भी कार्रवाई की है, वह मैं सही ठहराता हूं इस मामले में। बी.जे.पी के लोगों ने जो ललकार पूरे भारत के लोगों को देकर इस मुल्क में फिर से ग्राम लगाने की कोशिंश की थी, उस पर सरकार ने जो भी कार्रवाई की है मैं सही ठहराता हं।

SHRI YASHWANT SINHA: Sir, what has said? We are not satisfied. Let me make it

he said? We are not satisfied. Let me make it very clear that the memory of the Lok Nayak is sacred to us. It is a sacred memory and we shall not allow that to be defiled by anyone. We shall protect with all our might any defilement of that sacred memory.

MR. CHAIRMAN: I would like to say that he said, he is apologising. In any case, I want this to be expunged from the record. The Home Minister wants to say something. (*hit eruptions*)

SHRI S. B. CHAVAN: Sir, I regret that such a kind of statement should have been made by any Member of this hon. House and I am grateful t_0 you that you have given orders to expunge this from the record'.

Sir, about the different points that have been made about yesterday's incident, I had personally goi? to see my esteemed friend, Shri Atal Bihari Vajpayee, and requested him that in the present circumstances, it was not proper that he should go on an indefinite fast. In fact, Section 144 has been promulgated throughout the city and' it was normally not expected of such a respectable Member to make an issue out Of it. At any rate, having made this point, I discussed with him all the three or four points that he had put forth.

The first demand was about noninterference in the working of the BJP jmd I said, "You can take my assurance that so far as the workign of the BJP is concerned, so far as they are within the limits imposed by the law of th_e land certainly there will be no action against them. They can rest assured¹." In their normal functioning, in fact, there is no question of any kind Of interference on behalf of the Government. coming to attend the meeting or going out of the meeting after the meeting is over should strictly observe restrictions imposed by sec. 144 CrPC. If they create any problem of law and! order on the way, the organisers of the meeting will have to assume responsibility. They must also take care and see that they hold their meeting inside the hall. The indoor meeting that they wanted to have—and I have agreed that they can hold such of their meetings indoors. We have no objection provided the Organizers give this kind of an undertaking.

The third point was about all those people who had their past association with the R.S.S., that they are being arrested. I said: "If those who are not associated with the R.S.S. or at one time they were associated but they are not active participants now, they are not doing any kind of activity certainly, we are not interested in arresting them." That kind of assurance also I have given.? In fact, if he tells the officer who has come to him, "I am not now associating myself with the R.S.S.", there will be no reason as to why he should be arrested'.

I think these were the three points which were raised and about which I have given a very clear and categorical reply to Atal Ji and through you, Sir, we will request him not. to continue his fast. He should give "P his fast afer these assurances which the Government has given.

MR. CHAIRMAN: I will pass on to the next item of business of the House— Statement by Minister correcting answer to question. (*Interruptions*) SHRI GURUDAS DAS GUPTA (West Bengal): Mr. Chairman, Sir, we wanted to make a submission.

MR. CHAIRMAN: cussed it sufficiently Minister has given reply. We have dis and the Home an appropriate

WRITTEN ANSWERS TO OUESTIONS

Low Productivity of Indian Labour

*38.1. DR. SANJAYA SINH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Indian labour has been the least productive in the World;

(b) if so, the details thereof; and

(c) what corrective steps Government propose to take in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF COAL WITH ADDITIONAL CHARGE OF MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) According to the data compiled by the Asian Productivity Organisation published in "Comparative Information on Productivity Levels and Changes in A.P.O. Member Countries-1991" the Indian workers' output per year iat 1980 prices in terms of US \$ has been the lowest among the workers of the major Asian Countries for the years 1980-89. A statement indicating the output per worker per year during 1980-89 among the major Asian Countries is given in the Annexure.

[See appendix CLXV, Annexure No. 72]

(c) The steps taken by the Government to improve productivity include setting up of the National Productivity Council announcement of New Industrial Policy which,

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